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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 16153/2025

SM SURESH KUMAR YADAV

....Petitioner

Mr. Abhay Kumar Bhargava, Through: Mr. Satyaarth Sinha, Ms. Shradha Mewati,

Mr. Kumar Gauray, Advs.

versus

UNION OF INDIA & ORS.

....Respondents

Mr. Siddhartha Shankar Ray, Through: CGSC, Mr. Rahul K Sharma, GP with Ms.

Khushi Ramuka, Advs.

Mr Ajay Pal, Law Officer CRPF, Insp Athurv CRPF, Mr Ramniwas Yadav CRPF.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER(ORAL)

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17.10.2025

C.HARI SHANKAR, J.

- 1. We find that affected parties have not been impleaded in this petition.
- 2. We permit Mr. Bhargava, learned Counsel for the petitioner to withdraw this petition with liberty to file afresh after impleading necessary parties.
- **3.** Writ petition is dismissed as withdrawn with the aforesaid liberty.

C.HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 17, 2025/AT